Permission to NRIs to invest in Narmada-Sardar Sarovar debentures

Written Answers

930. SHRI CHIMANBHAI MEHTA: SHRI SOM PAL; SHRIMATI MIRA DAS;

Will the Minister of WATER RESOUR-CES be pleased to state:

- (a) whether Government would make selective exceptions for attracting debentures for State Government's huge projects like Narmada-Sardar Sarovar dam and canals involving escalating expenditures of Rs. 12000 crores and highly profitable returns; and
- (b) whether Government would permit NRIs to invest in Narmada-Sardar Sarovar debentures so that foreign exchange may accrue to Government?

THE MINISTER OF WATER RE-SOURCES (SHRI VIDYACHARAN SHUKLA); (a) and (b) According to the present policy, only Central Government Public Sector Undertakings have been allowed to issue bonds. Consideration of a proposal to raise resources from non-Resident Indians for the Sardar Sarovar Project by floating 'India Unity Certificates' has been deferred, for the time being.

Comprehensive agricultural policy

931. SHRI CHIMANBHAI MEHTA: SHRI SOM PAL:

SHRIMATI MIRA DAS:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether Government would come forward with comprehensive agricultural policy in near or coming future; and
- (b) what are the major recommendations and observations of Shri Sharad Joshi Committee; and also those which are going to be accepted by Government?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI MULLAPPALLY RAMACHANDRAN):

- (a) On receipt of the comments from the State Governments and others on a draft agricultural policy resolution circulated in March. 1991, further action will be considered.
- (b) The Standing Advisory Committee under the Chairmanship of Shri Joshi, had in a document entitled 'National Agricultural Policy' sent its comments on an original draft of Agricultural Policy Resolution prepared by the partment of Agriculture. The Committee's observations and formulations were considered when the final draft was pared by the Government for circulation amongst the State Governments and Agricultural Universities. The Policy is to be finalised.

दिल्ली विकास प्राधिकरण द्वारा ऋधिगृहीत की गई भूमि

932. श्री रणजीत सिंह : क्या शहरी विकास मंत्री यह बताने की उपा करेंगे कि :

- (क) क्या यह सच है कि दिल्ली विकास प्राधिकरण द्वारा दिसम्बर, 1990 तक ग्रिधगृहीत की गई भूमि के बड़े भाग पर लोगों ने ग्रनिधकृत कब्जा कर लिया है;
- (ख) यदि हों, तो दिल्ली विकास प्राधिकरण द्वारा दिसम्बर, 1990 तक प्रधिगृहीत की गई खाली भूमि का कुल क्षेत्रफल कितना था;
- (ग) लोगों द्वारा श्रनधिकृत रूप से कब्जा की गई भूमि का कुल क्षेत्रफल कितना है श्रौर इस भूमि के कुल कितने भाग में गंदी बस्तियां बस चकी हैं;
- (घ) क्या सरकार रे खाली भूमि की सुरक्षा के लिए कोई प्रबंध किए हैं; ग्रौर
- (ङ) यदि हां, तो दण्डित किए गए व्यक्तियों की संख्या कितनी है और भूमि पर अनिधकृत कब्जा होने देने के जिम्मेदार व्यक्तियों को प्रशासन ने किस प्रकार का दण्ड दिया है?